

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No. 9582/2023

(Arising out of impugned final judgment and order dated 05-04-2023 in WP No. 6212/2022 passed by the High Court Of Judicature At Bombay)

BHAGWAN PANDURANG KHEDEKAR & ANR.

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(IA No. 94212/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 94215/2023 - EXEMPTION FROM FILING O.T.)

Date : 04-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Sangram Singh R. Bhonsle, Adv.
Ms. Samridhi S Jain, Adv.
Mr. Nrupal A Dingankar, Adv.
Mr. Naman Sherstra, Adv.
Mr. Mahesh Jadhav, Adv.
Mr. Aman Varma, AOR

For Respondent(s) Ms. Nupur Kumar, AOR

Mr. Shashibhushan P. Adgaonkar, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for the respondent No.3, the matter stands adjourned.

List after four weeks.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR